

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

Before Ms. Suchitra Kamble, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

ITA No. 6825/Del/2018 : Asstt. Year : 2014-15

Beenal Adlakha, D-702, Lagoon Apartment, Ambience Island, Nathupur, NH-8, Gurgaon, Haryana-122002	Vs	Income Tax Officer, Ward-12(4), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. ADCPA4990L		

Assessee by : None

Revenue by : Sh. Virendra Singh, Sr. DR

Date of Hearing: 27.09.2021

Date of Pronouncement: 27.09.2021
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ORDER

Per Dr. B.R.R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-35, New Delhi dated 06.03.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 27/09/2021.

Sd/-

(Suchitra Kamble)
Judicial Member

Dated: 27/09/2021

Subodh

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR